

(14)

14.

16.3.2005

MA-2182/2004 In
MA-1416/2004
CP-273/2004
MA-2183/2004
MA-1417/2003
CP-408/2003
OA-2697/2002

Present: None for applicant

Shri D.S. Mahendru, learned counsel for respondents

Learned counsel for respondents stated that respondents have filed compliance affidavits bearing diary No.831 dated 31.1.2005 and 1135 dated 9.2.2005, which are in the file of CP-408/2003. He drew our attention to Annexure R-1, which includes the documents relating to the following:-

- a) Annual Service Increments
- b) Pay fixation performa on upgradation/promotion.
- c) Pay fixation performa under CCS RPR 1997.
- d) Periodical Increment Certificate.

The due and drawn statement of account regarding each applicant has also been enclosed as Annexure R-II (Colly).

In this view of the matter, the directions of this Court seem to have been complied with. As such, MA-2182/2994, MA-1416/2004, MA-2183/2004 & MA-1417/2003 stands disposed of.


(Meera Chhibber)
Member (J)

cc.


(V.K. Majotra)
Vice Chairman (A)